IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1941 of 2021

Asif Khan @ Md. Asif … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Prashant Kr. Rahul, Advocate
For the State : Mr. Manoj Kr. Mishra, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit annexing therewith the proof of deposit of cash security of Rs.10,000/- by the petitioner and 'No Dues Certificate' in terms of the order dated 15.06.2021 passed in A.B.A. No.1950 of 2021.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

Learned trial court is directed to accept the cash security of Rs.10,000/-, if tendered by the petitioner in connection with Herhanj P.S. Case No.40 of 2020.

(Anil Kumar Choudhary, J.)

Animesh/